

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

**OA 1673/2015**

**this the 19<sup>th</sup> day of January, 2016**

**Hon'ble Mr. V. Ajay Kumar, Member (J)**

Dr. A.K.Vyas  
S/o Dr.K.K.Vyas, aged 53 years  
R/o B-13, Pusa Campus  
Indian Agricultural Research Institute  
New Delhi – 110 012  
Presently posted as : ADM (HRM)  
Krishi Anusandhan Bhawan-II  
Pusa Campus, New Delhi – 110 012 .... Applicant

(By Advocate: Shri Ashok Agrawal for Ms. Sridevi Panikkar)

## VERSUS

Indian Agricultural Research Institute  
Through its Director  
Pusa, New Delhi - 110 012 .... Respondents.

(By Advocate: Shri A.K.Mishra for Shri Piyush Sharma)

## **ORDER (ORAL)**

Heard both sides.

2. This Original Application has been filed by the applicant seeking the following reliefs :-

- “A. Hold that the Respondent is bound by the letter of approval issued by the Competent Authority of the ICAR dated 16.05.2014.
- B. Hold that the Applicant is in authorized occupation of B-12, Pusa Campus, Indian Agricultural Research Institute, New Delhi.
- C. Quash and set aside impugned order dated 13.04.2015 bearing No.3-6/2014-Housing read with orders dated 25.04.2014 bearing no.3-6/2012-H.

- D. Hold that no damage rent or any other penal dues are payable by the applicant for his continued occupation of B-13, Pusa Campus, Indian Agricultural Research Institute, New Delhi after 24.03.2014.
- E. Quash and set aside the findings qua the Applicant in the Internal Audit Report of IARI, Pusa, New Delhi for the period from 01.04.2011 to 31.03.2014.
- F. Pass any other orders that may be deemed to be necessary in the facts and circumstances of this case."

3. When this matter is taken up the learned counsel for the respondents, while producing an order dated 02.11.2015, submitted that the reliefs claimed by the applicant have been substantially redressed by them. While not disputing the said facts, the learned counsel for the applicant submits that the OA may be disposed of by directing the respondents to consider his other claims within the fixed time frame.

4. In the above circumstances, the OA is disposed of. However, the applicant is at liberty to file appropriate representation, if he is still having any grievances, and on receipt of such representation, the same may be considered and disposed of within 30 days from the date of receipt of such representation. No costs.

**(V. AJAY KUMAR)  
Member (J)**

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